

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**PRINCIPAL BENCH**

**ITEM No. 101  
(IB)-1446(PB)/2018**

**IN THE MATTER OF:**

Bank of Baroda

.... Applicant/petitioner

v.

M/s. Rathi Super Steels Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)**

**Order delivered on 25.11.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR  
HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Sumeet Batra & Ms. Roopanshi Batra for  
Karnataka Bank

For the Respondent

Mr. Jasmeet Singh, Mr. Saif Ali, Mr. Pushendra S.  
Bhadoriya, Advs. for the Liquidator along with  
Liquidator - Mr. Harish Chander Arora  
Mr. Rajat Srivastava, Advocate for Intervenor  
Mr. Atul Shanker Mathur, Mr. Prabal Mehrotra &  
Mr. Umang Katariya, Advs. for Respondent No.4 in CA  
No. 2588/2019

**ORDER**

List on 04.01.2021.



**(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

25.11.2020  
Ritu Sharma